

Central Administrative Tribunal
Principal Bench

(5)

O.A.No.686/95

New Delhi, this the 25th day of Oct., 1995

Hon'ble Shri A.V.Haridasan, Vice-Chairman(J)
Hon'ble Shri K.Muthukumar, Member (A)

1. Shri B.K.Puri s/o Sh. R.D.Puri
aged 41 years.
2. Shri Hans Raj s/o Sh. Parmanand,
aged 40½ years.
3. Shrimati Vijay Lakshmi Jain w/o
Shri Anil K.Jain, aged about 45½ yrs.
4. Sh. S.K.Manchanda s/o Sh. S.R.Manchanda
aged about 42½ years.

(All are employed as Stenographers Gr.III
in the office of Additional Director of
C.G.H.S. New Delhi and are residents of
Delhi except Sh. Hans Raj who is resident
of Gurgaon)

...Applicants

(By Advocate Shri Sant Lal)

Versus

1. Union of India through
The Secretary,
Ministry of Health and F.W.
(Dept. of Health)
Nimman Bhawan, New Delhi-110 011.
2. The Director General of Health Services (CGHS)
Nimman Bhawan, New Delhi- 110 011.
3. The Director,
Central Govt. Health Scheme,
Nimman Bhawan,
New Delhi- 110 011.
4. The Additional Director,
Central Govt. Health Scheme (Hqs.),
Nimman Bhawan, New Delhi-110 011.

Respondents

(By Advocate Shri M.K.Gupta)

ORDER (ORAL)

By Hon'ble Shri A.V.Haridasan, Vice-Chairman(J):

The applicants in this O.A. have sought the following
relief:-

- i) To restrain the respondents from reverting the
applicants from the post of Stenographers Gr.III
on which they have been working for more than

(b)

7 years continuously.

- ii) To direct the respondents to treat the appointment of the applicants to the posts of Stenographer Gr.III C.G.H.S. Delhi as regular with consequential benefits.
- iii) To award the costs of this application.
- iv) To grant such other reliefs as this Hon'ble Tribunal deem fit in the facts and circumstances of this case.

When the case came up for hearing today, the counsel for the respondents filed an affidavit attaching a copy of the order dated 28.9.1995 (28th September, 1995) whereby the applicants No. 2 to 4 have been appointed as Stenographer Gr.III on a regular basis w.e.f. the following dates:-

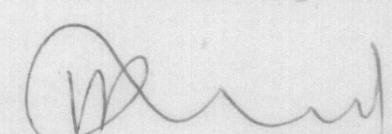
Sh. Hans Raj, applicant No. 2 w.e.f. 09.09.1987

Smt. Vijay Lakshmi Jain, applicant no. 3 w.e.f. 9.9.87

Sh. S.K. Merchant, applicant No. 4 w.e.f. 12.11.1986

Regarding applicant no. 1, it has been stated in paragraph 3 of the affidavit that it has been decided that the services of the first applicant will continue as ad-hoc Stenographer Gr.III and it has been further decided to treat his date of appointment on continuous basis w.e.f. 9.9.1987 on accrual of a vacancy in the general category. From the affidavit and also from the order appended thereto we are satisfied that the respondents have granted the relief prayed for to the applicants. Taking note of the undertaking given by the fourth respondents in the affidavit and in view of the order dated 28.9.1995, the application is closed, with the direction to respondents to carry out their undertaking in respect of the applicant No. 1. There is no order as to costs.


(K. Muthukumar)
Member(A)


(A. V. Haridasan)
Vice-Chairman(J)

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